

ITEM NO.25

COURT NO.9

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL)..... Diary No. 7024/2026

[Arising out of impugned final judgment and order dated 27-08-2025 in CWJC No. 23831/2018 passed by the High Court of Judicature at Patna]

ARVIND KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ORS.

Respondent(s)

[IA No. 58173/2026 - ADDITION / DELETION / MODIFICATION PARTIES
IA No. 58171/2026 - CONDONATION OF DELAY IN FILING
IA No. 58174/2026 - EXEMPTION FROM FILING O.T.
IA No. 58170/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)]

Date : 27-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Navaniti Prasad Singh, Sr. Adv.
Mr. Vaibhav Niti, AOR
Ms. Madhavi Agrawal, Adv.
Mr. Madhur Mahajan, Adv.
Mr. Divyanshu Agrawal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to file Special Leave Petition is granted.
2. Heard learned counsel for the petitioners.
3. Delay condoned.
4. Issue notice.
5. Tag with SLP (Civil) No.38217 of 2025.
6. Application bearing IA No. 58173/2026 seeking

deletion of proforma respondent Nos.4 and 5 from the array of parties is allowed at the risk of the petitioners.

7. The cause title be amended accordingly.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)
COURT MASTER (NSH)